

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:1572
ANSWERED ON:15.07.2009
REPORT OF LAW COMMISSION ON POVERTY
Joshi Dr. Murlī Manohar, Sharma Shri Jagdish

Will the Minister of PLANNING be pleased to state:

- (a) whether the 223rd Report of the Law Commission has emphasized the need for ameliorating the lot of the have-nots;
- (b) if so, the details thereof including the main recommendations of the Commission; and
- (c) the action taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS(SHRI V. NARAYANASAMY)

- (a): The 223rd Report of the Law Commission has emphasized the need for according top priority to implementation of the judgments rendered by the Supreme Court in their letter and spirit in order that the lot of the have-nots is ameliorated.
- (b): The Report of Law Commission states that various laws, both direct and indirect, have been enacted to eradicate poverty. It has observed that various labour laws have been enacted, such as the Minimum Wages Act 1948, Workmen's Compensation Act 1923, Maternity Benefit Act 1961, Payment of Bonus Act 1965, etc. in the direction of alleviating the lot of the poor.
- (c): The Report has been forwarded to the concerned Ministries and departments by the Ministry of Law and Justice.